



The Gauhati High Court, At Guwahati
[HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List





Published under the authority of Hon'ble The Chief Justice





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NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	BENCH	NAME OF THE JUDGES	PERIOD
	[COURT NO. 1] [DIVISION BENCH- I] <i>This Bench will take up matters pertaining to:</i> 1. Writ Appeals other than Foreigner matters. 2. PIL and Taken up Matters. 3. Income Tax Appeal Matters. 4. Appeals under Companies Act. 5. SARFAESI Act. Matters. 6. Writ Petitions against Order of CAT. 7. Confirmation of Decree of Divorce and such Matrimonial Appeals. 8. Contempt Matters relating to Division Bench- I. Any such matters as may be specifically directed to be listed.	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE ARUP KUMAR GOSWAMI	FROM 18-03-2019 TO 20-03-2019
	[COURT NO. 4] [CIVIL BENCH- IV] <i>This Bench will take up Matters pertaining to:</i> 1. Writ Petition (Civil) relating to Settlement by State Government etc. 2. Writ Petition relating to Land Matters. 3. Residuary Writ Petitions except Police/Army action. 5. Arbitration Petition And Arbitration Application.	HON'BLE MR. JUSTICE UJJAL BHUYAN	-DO-
	[COURT NO. 5] [SPECIAL DIVISION BENCH] <i>This Bench will take up matters pertaining to :</i> 1. Criminal Appeal (J). 2. Criminal Appeal.	HON'BLE MR. JUSTICE MANASH RANJAN PATHAK AND HON'BLE MR. JUSTICE SONGKHUPCHUNG SERTO	-DO-

	<p>[COURT NO. 6] [CIVIL BENCH- II] <u>This Bench will take up Matters pertaining to:</u> 1. Writ Petition (Civil) relating to Service of Teacher of Provincialised Schools. 2. Writ Petition (Civil) relating to Academic Matters. 3. Writ Petition (Civil) relating to Academic Institutions. 4. Tax Matters.</p>	<p>HON'BLE MR. JUSTICE MANOJIT BHUYAN</p>	<p>-DO-</p>
	<p>[COURT NO. 7] [CIVIL BENCH-III] <u>This Bench will take up Matters pertaining to:</u> 1. Writ Petition (Civil) relating to State Govt. Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks, and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. 4. Writ Petition (Civil) under Labour and Industrial Law etc. 5. W.P (Cr.) Matters.</p> <p>(This Bench Will Take Up Matters From 2017 To 2019)</p>	<p>HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA</p>	<p>-DO-</p>
	<p>[COURT NO. 8] [CIVIL BENCH- I] <u>This Bench will take up Matters pertaining to:</u> 1. Civil Revision Petition (I/O). 2. Testamentary Cases 3. First Appeal Order. 4. Company Petition And Company Application. 5. Miscellaneous First Appeal. 6. Transfer Petition (Civil). 7. Second Appeal Order. 8. Land Acquisition Appeal(S/B). 9. Arbitration Appeal(S/B).</p>	<p>HON'BLE MR. JUSTICE SUMAN SHYAM</p>	<p>-DO-</p>
	<p>[COURT NO. 9] [CRIMINAL SINGLE BENCH] <u>This Bench will take up matters pertaining to :</u> 1. Criminal Revision Petition(2017 and Older Matters) Including Hearing Matters In Motion Days. 2. Criminal Petition.(2017 and Older Matters) Including Hearing Matters In Motion Days. 3. Criminal Appeal(S/B And Under PC Act). 4. Tr.Petition(Crl.)</p>	<p>HON'BLE MRS. JUSTICE RUMI KUMARI PHUKAN</p>	<p>-DO-</p>

	<p>[COURT NO. 11] [DIVISION BENCH- II] <u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Appeal (Foreigners Matter). 2. Writ Petition (Foreigners Matter). 3. Death Reference Cases. 4. Custodial Death. 5. WP(C) relating to Police and Army Actions. 6. Contempt Petition (Criminal). 7. Criminal Appeal Including Hill Appeal And Hill Reference Cases. 8. Contempt Matters relating to Division Bench- II. <p>Any such matters as may be specifically directed to be listed.</p>	<p style="text-align: center;">HON'BLE MR. JUSTICE ACHINTYA MALLA BUJORBARUA AND HON'BLE MR. JUSTICE AJIT BORTHAKUR</p>	<p style="text-align: center;">-DO-</p>
	<p>[COURT NO. 12] [CIVIL BENCH] <u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to State Govt. Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks, and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. 4. Writ Petition (Civil) under Labour and Industrial Law etc 5. Writ Petition (Civil) relating to Settlement by State Government etc. 6. Writ Petition relating to Land Matters. 7. Residuary Writ Petitions except Police/Army action. <ul style="list-style-type: none"> • (All 2016 And Earlier Matters relating to Civil Bench-III) • (only 2016 matters relating to Civil Bench-IV) • (Including hearing on all days) 	<p style="text-align: center;">HON'BLE MR. JUSTICE KALYAN RAI SURANA</p>	<p style="text-align: center;">-DO-</p>
	<p>[COURT NO. 13] [CIVIL BENCH] <u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Regular Second Appeal. 2. Civil Revision Petition. 3. Regular First Appeal. 	<p style="text-align: center;">HON'BLE MR. JUSTICE PRASANTA KUMAR DEKA</p>	<p style="text-align: center;">-DO-</p>
	<p>[COURT NO. 16] [CRIMINAL SINGLE BENCH] <u>This Bench will take up matters pertaining to :</u></p> <ol style="list-style-type: none"> 1. Bail Matter 2. Criminal Matters(Old Pending Hearing) 	<p style="text-align: center;">HON'BLE MR. JUSTICE HITESH KUMAR SARMA</p>	<p style="text-align: center;">-DO-</p>

	<p>[COURT NO. 17] [CRIMINAL SINGLE BENCH] <u>This Bench will take up Matters pertaining to:</u> 1. <i>Criminal Petition (2018 to 2019)</i> 2. <i>Criminal Revision Petition (2018 to 2019)</i> 3. <i>Criminal Appeal Including Hearing In Motion Days.</i></p>	<p>HON'BLE MR. JUSTICE MIR ALFAZ ALI</p>	<p><i>-DO-</i></p>
	<p>[COURT NO. 19] [CIVIL BENCH] <u>This Bench will take up Matters pertaining to:</u> 1. <i>MAC Appeal (All Matters Including Delay Condonation Petition)</i> 2. <i>MAC Appeal Hearing.</i></p>	<p>HON'BLE MR. JUSTICE NANI TAGIA</p>	<p><i>-DO-</i></p>
	<p>[COURT NO. 20] [CIVIL BENCH- IV] <u>This Bench will take up Matters pertaining to:</u> 1. <i>Writ Petition (Civil) relating to Settlement by State Government etc.</i> 2. <i>Writ Petition relating to Land Matters.</i> 3. <i>Residuary Writ Petitions except Police/Army action.</i></p> <p><i>(2015 and earlier matters including hearing on all days)</i></p>	<p>HON'BLE MR. JUSTICE MANISH CHOUDHURY</p>	<p><i>-DO-</i></p>